issued direction for blocking of 310 webpages/URLs carrying such antisocial, anti-national and hateful content. Issued a Press Note titled "Government Blocks 245 web Pages for Inflammatory Content hosting of Provocative and Harmful Content Being Monitored Continuously"

- The Government is in regular dialogue with the intermediaries including social networking sites for effective and efficient disablement of such content.
- Awareness campaign on this issue.

Telecom Commission recommendation on charging for excess spectrum

1615. SHRI JAI PRAKASH NARAYAN SINGH:

SHRIMATI GUNDU SUDHARANI:

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether it is a fact that Telecom Commission in its meeting in November 2011 had recommended charging for excess spectrum from the date of allotment at 3G price with retrospective effect;
- (b) if so, the reasons for Government still not accepting the recommendations of the Telecom Commission even though one year has passed;
- (c) whether Government intends to change the recommendations to suit some influential telecom operators; and
- (d) if not, the reasons for such a long delay in recovering the amount from the operators?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA): (a) to (d) The Government, considering various issues, including Telecom Commission recommendations, Ld. Attorney General's opinion, etc. on the issue of one time spectrum charge, has decided, for spectrum held above 6.2(GSM), a one-time charge be levied from July, 2008 onwards. There will be two prices. The price, prorated for the period July, 2008 up to the date of applicability of auction determined price, would be the 2001 entry fee divided by 6.2, duly indexed using State Bank of India Prime Lending Rate (SBI PLR). The auction determined price be levied for spectrum beyond 6.2 (GSM)/with effect from the date of commencement of the first quarter following the date of the Government decision.